

First paperless e-Courts inaugurated at Allahabad High Court & Lucknow Bench

The first paperless e-Court was inaugurated by Hon'ble Mr. Justice Madan B Lokur, Judge-in-Charge, eCommittee Supreme Court of India on 19.08.2017 at Allahabad High Court in the presence of Hon'ble the Chief Justice Dilip.B.Bhosale, Allahabad High Court, Hon'ble Mr. Justice Tarun Agarwala, Member Administrative Committee, Hon'ble Mr. Justice Dilip Gupta, Chairman Computerization Committee and other Hon'ble Judges of Allahabad High Court, Mr. Raghvendra Singh, Advocate General, Mr. Anil Tiwari, president, High Court Bar Association, Mr. Ashok Bhatnagar, Senior vice-president, Advocates' Association, Mr. Rajiv Kumar, Chief Secretary and Mr. Awanish Awasthy, Principal Secretary.



Left to Right: Hon'ble the Chief Justice Dilip.B. Bhosale, Allahabad High Court, Hon'ble Mr. Justice Tarun Agarwala, Hon'ble Mr. Justice Dilip Gupta, Chairman Computerization Committee and Hon'ble Mr. Justice Madan B Lokur, Judge-in-Charge, eCommittee, Supreme Court of India.

The e-court at Lucknow Bench was also inaugurated by Justice Lokur through video conference from Allahabad High court. Both the e-courts, at Allahabad High Court and at Lucknow Bench, are functioning from Monday August 21, 2017.

Justice Anjani Kumar Mishra and Justice Vivek Chaudhary have been presiding over the e-courts at Allahabad High Court and at Lucknow Bench respectively.

Three jurisdictions have been identified for e-courts, i.e Company matters, Revisions under section 115 of Civil Procedure Code (CPC) and Transfer Applications under section 24 of CPC.

Left to Right: Hon'ble Mr. Justice S.S. Chauhan, Hon'ble Mr. Justice Krishna Murari, Hon'ble Mr. Justice Tarun Agarwala, Hon'ble Mr. Justice Anjani Kumar Mishra, Hon'ble the Chief Justice Dilip .B. Bhosale, Sri Rajiv Kumar Chief Secretary to the Government of UP, Hon'ble Mr. Justice Madan B Lokur, Judge-in-Charge, eCommittee Supreme Court of India and Hon'ble Mr. Justice Dilip Gupta, Chairman Computerization Committee, Allahabad High Court

The e-courts will have an electronic case list before the presiding judge. To make the first two e-courts functional, approximately 5,000 case files have already been digitized. The e-courts will use digitized case records, thereby curtailing the human resource required to maintain paper files.
